

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Central Excise Appeal No. 20645 of 2016

(Arising out of following:

- (i) Order-in-Original No. CAL-EXCUS-000-COM-062-15-16 dated 25/01/2016
- (ii) Order-in-Original No. CAL-EXCUS-000-COM-063-15-16 dated 25/01/2016
- (iii) Order-in-Original No. CAL-EXCUS-000-COM-064-15-16 dated 25/01/2016
- (iv) Order-in-Original No. CAL-EXCUS-000-COM-065-15-16 dated 25/01/2016

passed by Commissioner of Central Excise, Customs and Service Tax, CALICUT.)

**M/s. K. P. Namboodiri.s
Ayurvedics**

Kalloor Vadakkekad
Thrissur District
THRISSUR - 679562
KERALA

Appellant(s)

VERSUS

**Commissioner of Central
Excise, Customs and
Service Tax Calicut**

CENTRAL REVENUE BUILDING,
MANANCHIRA, CALICUT,
KOZHIKODE - 673001
KERALA

Respondent(s)

APPEARANCE:

None for the appellant.

Shri Mr. Jatin. K.A, Authorised Representative for the Respondent.

CORAM:

HON'BLE Dr. D.M. MISRA, MEMBER (JUDICIAL)

HON'BLE Mrs. R. BHAGYA DEVI, MEMBER (TECHNICAL)

Final Order No. 20096 to 20099 / 2023

Date of Hearing: 21/02/2023

Date of Decision: 21/02/2023

Per : DR. D.M.MISRA

None for the appellant. Appellant has availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Learned Authorised Representative for the Department has submitted that the said Scheme has been accepted by the Department and discharge Certificates in Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeals are dismissed as deemed to have been withdrawn.

(Order pronounced in the open court on **21/02/2023**)

(Dr. D.M. MISRA)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

rv...